

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.435**  
**CP/179A /ND/2019**

**IN THE MATTER OF:**

Urmil Rani	...	Applicant
Versus		
Ansal Properties And Infrastructure Ltd.	...	Respondent

**under Section 73 (4).**

**Order delivered on 18.04.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :  
For the Respondent : Adv. Mahima Shekhawat

**ORDER**

This Tribunal directed the Respondent to serve the notice of hearing on the learned Counsel for Applicant. Learned Counsel for the Respondent seeks some more time to serve the notice to all the Applicants.

List the matters on **09.05.2024**.

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**